

1	2	3	4	5	6	7	8
18.	Pondicherry				0.44	0.56	0.80
19.	Andaman and Nicobar				0.44	0.24	0.32
20.	Maharashtra	38.84	41.34	42.78	66.34	70.53	69.53
21.	Gujarat	39.82	43.75	48.24	41.95	46.89	42.13
22.	Madhya Pradesh	124.96	138.67	146.08	28.12	29.81	28.93
23.	Goa, Daman and Diu				1.93	2.23	2.63
Grand Total		507.22	540.95	583.48	498.62	529.05	510.44

[Translation]

Cases Registered in Danapur Cantonment

7053. SHRI LALIT ORAON : Will the PRIME MINISTER be pleased to state :

(a) the number of cases registered in Danapur Cantonment Council from January, 1992 to April, 1995 regarding I.P.C. and Cr. P.C. under Cantonments Act; and

(b) the expenditure incurred thereon alongwith the number of cases won or lost by the Cantonment ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). Cases under I.P.C. or Cr. P.C., not registered in the Cantonment Board but with the Police. The number of cases registered by the Danapur Cantonment Board with the police and the courts of law under various provisions of I.P.C. Cr. P.C. and the Cantonments Act, 1924 during the period January, 92 to April, 95 are as follows :

I.P.C.	Cr. P.C.	Prosecution under Cantt. Act.
9	10	30

An expenditure of Rs. 6580/- has been incurred by the Cantonment Board thereon. One case each of I.P.C. and Cr. P.C. has been decided in favour of the Cantonment Board. The remaining cases under I.P.C./ Cr. P.C. are pending with the police. The cases under the Cantonment Act, are also pending for trial in the Court of Sub-Divisional Judicial Magistrate, Danapur.

Patented Products

7054. SHRI RAM KAPSE : Will the PRIME MINISTER be pleased to state :

(a) whether a patented product can be manufactured either by the patient holder companies, which secure licence from the patent holders by its subsidiary company;

(b) whether Indian manufacturers loose the right to make the drug containing the ingredients which are patented by foreign firms; and

(c) if so, the steps, the Government propose to take to protect the interest of the Indian manufacturers of Ayurvedic medicines?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) to (c). Information is being collected and will be laid on the Table of the House.

[Translation]

Population Control

7055. SHRI NARAIN SINGH CHAUDHRI : Will the PRIME MINISTER be pleased to state :

(a) whether the targets fixed under various Programmes for population control have been achieved during the last three years;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the voluntary and non-governmental organisations involved in the field of population control are provided financial assistance; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) and (b). Percentage achievement of contraceptive targets/expects level of achievements during the years 1992-93, 1993-94 and 1994-95 were as follows :

F.P. Methods	1992-93	1993-94	1994-95 (Provisional)
Sterilisations	81.2	86.3	81.7
IUD insertions	74.2	81.5	81.8
Conventional contraceptive users	91.1	89.4	68.7
Oral Pill users	65.5	83.9	68.9